

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India)  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s MARGDARSHAK FINANCIAL SERVICES LIMITED**

**RELEVANT PARTICULARS**

- Name of corporate debtor: M/s. MARGDARSHAK FINANCIAL SERVICES LIMITED
- Date of incorporation of corporate debtor: 09/05/1996
- Authority under which corporate debtor is incorporated / registered: Registrar of Companies (ROC), Kanpur, Uttar Pradesh
- Corporate Identity No. of corporate debtor: U65921UP1996PC0219924
- Address of the registered office or principal office (if any) of corporate debtor: 118, Dayal Farms, Ganeshpur, Rishmanpur, Chirhat, Dehra Road, Lucknow, Lucknow, Uttar Pradesh, India, 226019
- Insolvency commencement date in respect of corporate debtor: 11.06.2025 (The order of the same is intimated to RP on 14-06-2025)
- Estimated date of closure of insolvency resolution process: 08.12.2025
- Name and registration number of the insolvency professional acting as interim resolution professional: Efficax Resolution Professionals Private Limited, Registration No. IBI/IFE-0153/IPA-3/2023-24/50063
- Address and e-mail of the interim resolution professional, as registered with the Board: 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi - 110035. Email ID: md@efficaxindia.com
- Address and e-mail to be used for correspondence with the interim resolution professional: 70D, 3rd Floor, Pocket-A, Krishna Park Ext., Tikka Nagar, Delhi - 110058. Email ID: crp\_mf@efficaxindia.com
- Last date for submission of claims: 25.06.2025
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA
- Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): NA
- (a) Relevant Forms and (b) Details of authorized representatives are available at: <https://ibi.gov.in/en/home/downloads>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. MARGDARSHAK FINANCIAL SERVICES LIMITED on 11th June 2025. The creditors of M/s. MARGDARSHAK FINANCIAL SERVICES LIMITED are hereby called upon to submit their claims with proof on or before 25-06-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**Rakesh Kumar Jindal**  
On behalf of Efficax Resolution Professionals Private Limited (Corporate IPR)  
Interim Resolution Professional  
For M/s. MARGDARSHAK FINANCIAL SERVICES LIMITED  
IBBI/IFE-0153/IPA-3/2023-24/50063  
IBBI Registered Address: 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi - 110035  
Phone Number: 9560446425  
Email: md@efficaxindia.com  
AFA Valid Upto - 31.12.2025

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF AMAR CHAND GUPTA PERSONAL GUARANTOR OF SHREE BANKEY BEHARI EXPORTS LIMITED**

Notice is hereby given that on an application under Section 95 of IBC, filed by State Bank of India in CP No.: IB 668(PB)/2022 & IA 2934 of 2024, the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of the Insolvency Resolution Process of Amar Chand Gupta vide its order dated 09/06/2025. The creditors of Amar Chand Gupta are hereby called upon to submit their claims in the prescribed form with proof on or before 06/07/2025. (i.e. 21 days from the issue of public notice) to the Resolution Professional at the address/email mentioned against entry No. 7.

**RELEVANT PARTICULARS**

- Name of Personal Debtor: AMAR CHAND GUPTA
- Name of Corporate Debtor of which Debtor is the Personal Guarantor: Shree Bankey Behari Exports Limited
- Permanent Residential Address of the Debtor: FD-41, Pitampura, Delhi-110034
- Date of Commencement of Insolvency Resolution Process under the Code: 09/06/2025
- Name and registration number of the insolvency professional acting as the Resolution Professional of the Debtor: Pankaj Kumar Gupta, IBI/PA-002/IP-N01213/2021-2022/14066
- E-mail of the RP as registered with the Board: [fcapankajgupta2011@gmail.com](mailto:fcapankajgupta2011@gmail.com)
- Address and e-mail to be used for correspondence with the interim resolution professional: Email: [ippankajgupta2011@gmail.com](mailto:ippankajgupta2011@gmail.com) Address: 70D, Pocket-A, Opp Flyover Pillar No. 11, Outer Ring Road, Vikas Puri Extn., Tikka Nagar 110018.
- Last date for submission of claims: 06/07/2025
- Relevant Forms: The claim is to be filed in Form B. The Relevant Form can be downloaded from the IBBI website. <https://ibi.gov.in/en/home/downloads>

The creditors shall submit claims with the RP by sending details of the claims by way of electronic communication or through courier, speed post or registered letter. Submission of false or misleading claim shall attract penalties.

**Date: 15/06/2025**  
**Place: Delhi**  
IP Pankaj Kumar Gupta  
Resolution Professional  
In the matter of Insolvency Resolution Process of  
Amar Chand Gupta  
Registration No.: IBI/PA-002/IP-N01213/2021-2022/14066

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**APPLICATION FOR REGISTRATION OF THE GROUP HOUSING COLONY NAMED "PRIMERA PREMIER (PRIMERA TOWER E)" SITUATED IN SECTOR 37, GURUGRAM BEING DEVELOPED BY M/s RAMPRASTHA PROMOTERS AND DEVELOPERS PVT. LTD.**

It is for the information of the general public that an application dated 02.06.2025 for registration of the project under Section 4 of the Act of 2016 is submitted in the Authority for the project "PRIMERA PREMIER (PRIMERA TOWER E)".

The current application dated 02.06.2025 for registration submitted by M/s Ramprastha Promoters and Developers Pvt. Ltd. pertains to residential tower E measuring 1.522 acres out of total 13.156 acres project falling under license no. 12 of 2009 dated 21.05.2009. Towers A to D and EWS of the project are already registered in the Authority vide registration number 21 of 2018 dated 23.10.2018. The building plans of the project are approved by the Department of Town & Country Planning, Haryana vide memo no. ZP-695/DOBS/2013/37659 dated 25.04.2013. The relevant application and related documents are available in the office of the Haryana Real Estate Regulatory Authority, Gurugram which can be seen by anyone concerned on any working day during office hours up to 28.06.2025. Also, if anyone wishes to appear, may appear before the Authority on 30.06.2025 at 11:00 am during the hearing. Given under the approval of the Authority and its seal.

**Date: 15.06.2025**  
**Place: Gurugram**  
Sd/-  
Secretary,  
Gurugram  
Haryana Real Estate Regulatory Authority,  
Gurugram

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAJ KUMAR GUPTA PERSONAL GUARANTOR OF SHREE BANKEY BEHARI EXPORTS LIMITED**

Notice is hereby given that on an application under Section 95 of IBC, filed by State Bank of India in CP No.: IB 698(PB)/2022 & IA 2882(ND)/2024, the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of the Insolvency Resolution Process of Raj Kumar Gupta vide its order dated 09/06/2025. The creditors of Raj Kumar Gupta are hereby called upon to submit their claims in the prescribed form with proof on or before 06/07/2025. (i.e. 21 days from the issue of public notice) to the Resolution Professional at the address/email mentioned against entry No. 7.

**RELEVANT PARTICULARS**

- Name of Personal Debtor: RAJ KUMAR GUPTA
- Name of Corporate Debtor of which Debtor is the Personal Guarantor: Shree Bankey Behari Exports Limited
- Permanent Residential Address of the Debtor: FD-41, Pitampura, Delhi-110034
- Date of Commencement of Insolvency Resolution Process under the Code: 09/06/2025
- Name and registration number of the insolvency professional acting as the Resolution Professional of the Debtor: Pankaj Kumar Gupta, IBI/PA-002/IP-N01213/2021-2022/14066
- E-mail of the RP as registered with the Board: [fcapankajgupta2011@gmail.com](mailto:fcapankajgupta2011@gmail.com)
- Address and e-mail to be used for correspondence with the interim resolution professional: Email: [ippankajgupta2011@gmail.com](mailto:ippankajgupta2011@gmail.com) Address: 70D, Pocket-A, Opp Flyover Pillar No. 11, Outer Ring Road, Vikas Puri Extn., Tikka Nagar 110018.
- Last date for submission of claims: 06/07/2025
- Relevant Forms: The claim is to be filed in Form B. The Relevant Form can be downloaded from the IBBI website. <https://ibi.gov.in/en/home/downloads>

The creditors shall submit claims with the RP by sending details of the claims by way of electronic communication or through courier, speed post or registered letter. Submission of false or misleading claim shall attract penalties.

**Date: 15/06/2025**  
**Place: Delhi**  
IP Pankaj Kumar Gupta  
Resolution Professional  
In the matter of Insolvency Resolution Process of  
Raj Kumar Gupta  
Registration No.: IBI/PA-002/IP-N01213/2021-2022/14066

**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAM LAL GUPTA PERSONAL GUARANTOR OF SHREE BANKEY BEHARI EXPORTS LIMITED**

Notice is hereby given that on an application under Section 95 of IBC, filed by State Bank of India in CP No.: IB 697(PB)/2022 & IA 2776(ND)/2024, the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of the Insolvency Resolution Process of Ram Lal Gupta vide its order dated 09/06/2025. The creditors of Ram Lal Gupta are hereby called upon to submit their claims in the prescribed form with proof on or before 06/07/2025. (i.e. 21 days from the issue of public notice) to the Resolution Professional at the address/email mentioned against entry No. 7.

**RELEVANT PARTICULARS**

- Name of Personal Debtor: RAM LAL GUPTA
- Name of Corporate Debtor of which Debtor is the Personal Guarantor: Shree Bankey Behari Exports Limited
- Permanent Residential Address of the Debtor: FD-41, Pitampura, Delhi-110034
- Date of Commencement of Insolvency Resolution Process under the Code: 09/06/2025
- Name and registration number of the insolvency professional acting as the Resolution Professional of the Debtor: Pankaj Kumar Gupta, IBI/PA-002/IP-N01213/2021-2022/14066
- E-mail of the RP as registered with the Board: [fcapankajgupta2011@gmail.com](mailto:fcapankajgupta2011@gmail.com)
- Address and e-mail to be used for correspondence with the interim resolution professional: Email: [ippankajgupta2011@gmail.com](mailto:ippankajgupta2011@gmail.com) Address: 70D, Pocket-A, Opp Flyover Pillar No. 11, Outer Ring Road, Vikas Puri Extn., Tikka Nagar 110018.
- Last date for submission of claims: 06/07/2025
- Relevant Forms: The claim is to be filed in Form B. The Relevant Form can be downloaded from the IBBI website. <https://ibi.gov.in/en/home/downloads>

The creditors shall submit claims with the RP by sending details of the claims by way of electronic communication or through courier, speed post or registered letter. Submission of false or misleading claim shall attract penalties.

**Date: 15/06/2025**  
**Place: Delhi**  
IP Pankaj Kumar Gupta  
Resolution Professional  
In the matter of Insolvency Resolution Process of  
Ram Lal Gupta  
Registration No.: IBI/PA-002/IP-N01213/2021-2022/14066

**PUBLIC NOTICE**

Notice is hereby given that Folio No. AP20154856 Share Certificate No 154856, Distinctive No. 42081385 to 42081450, 66 Equity Shares each of Hitachi Energy India Limited, registered in the name of Mr. Vinay Kirtika Chadda, w/o Mr. Vijay Kumar Chadda, Vijay Kumar Chadda S/o Mr. Khushir Gami & R/o A-35, South Extension, Part-II, New Delhi-110049, E-mail : binniesales@gmail.com have been lost. Vinay Kirtika Chadda have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 7 days of the publication of this notice.

**Rakesh Kumar Jindal**  
On behalf of Efficax Resolution Professionals Private Limited (Corporate IPR)  
Interim Resolution Professional  
For M/s. MARGDARSHAK FINANCIAL SERVICES LIMITED  
IBBI/IFE-0153/IPA-3/2023-24/50063  
IBBI Registered Address: 3656/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, North West, National Capital Territory of Delhi - 110035  
Phone Number: 9560446425  
Email: md@efficaxindia.com  
AFA Valid Upto - 31.12.2025

**"IMPORTANT"**

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**PUBLIC NOTICE**  
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAJ KUMAR GUPTA PERSONAL GUARANTOR OF SHREE BANKEY BEHARI EXPORTS LIMITED**

Notice is hereby given that on an application under Section 95 of IBC, filed by State Bank of India in CP No.: IB 698(PB)/2022 & IA 2882(ND)/2024, the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of the Insolvency Resolution Process of Raj Kumar Gupta vide its order dated 09/06/2025. The creditors of Raj Kumar Gupta are hereby called upon to submit their claims in the prescribed form with proof on or before 06/07/2025. (i.e. 21 days from the issue of public notice) to the Resolution Professional at the address/email mentioned against entry No. 7.

**RELEVANT PARTICULARS**

- Name of Personal Debtor: RAJ KUMAR GUPTA
- Name of Corporate Debtor of which Debtor is the Personal Guarantor: Shree Bankey Behari Exports Limited
- Permanent Residential Address of the Debtor: FD-41, Pitampura, Delhi-110034
- Date of Commencement of Insolvency Resolution Process under the Code: 09/06/2025
- Name and registration number of the insolvency professional acting as the Resolution Professional of the Debtor: Pankaj Kumar Gupta, IBI/PA-002/IP-N01213/2021-2022/14066
- E-mail of the RP as registered with the Board: [fcapankajgupta2011@gmail.com](mailto:fcapankajgupta2011@gmail.com)
- Address and e-mail to be used for correspondence with the interim resolution professional: Email: [ippankajgupta2011@gmail.com](mailto:ippankajgupta2011@gmail.com) Address: 70D, Pocket-A, Opp Flyover Pillar No. 11, Outer Ring Road, Vikas Puri Extn., Tikka Nagar 110018.
- Last date for submission of claims: 06/07/2025
- Relevant Forms: The claim is to be filed in Form B. The Relevant Form can be downloaded from the IBBI website. <https://ibi.gov.in/en/home/downloads>

The creditors shall submit claims with the RP by sending details of the claims by way of electronic communication or through courier, speed post or registered letter. Submission of false or misleading claim shall attract penalties.

**Date: 15/06/2025**  
**Place: Delhi**  
IP Pankaj Kumar Gupta  
Resolution Professional  
In the matter of Insolvency Resolution Process of  
Raj Kumar Gupta  
Registration No.: IBI/PA-002/IP-N01213/2021-2022/14066

**DCB Bank Limited**  
D.B. Gupta Road, Karol Bagh, New Delhi - 110005.

**DCB BANK**

**POSSESSION NOTICE**

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower and Co-Borrower) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice. The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 also r/w section 14(1) of the Security Interest Rules 2002 as mentioned here below. The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

**PUBLIC NOTICE**

Notice is hereby given that Folio No. AP20154856 Share Certificate No 154856, Distinctive No. 42081385 to 42081450, 66 Equity Shares each of Hitachi Energy India Limited, registered in the name of Mr. Vinay Kirtika Chadda, w/o Mr. Vijay Kumar Chadda, Vijay Kumar Chadda S/o Mr. Khushir Gami & R/o A-35, South Extension, Part-II, New Delhi-110049, E-mail : binniesales@gmail.com have been lost. Vinay Kirtika Chadda have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 7 days of the publication of this notice.

**कनरा बैंक Canara Bank**  
Regional Office-1, 71, M G Road, Agra

**REF: AGRA/SIHPVL-LEGALHEIR/CANTONMENT/NPA/2025** **DATE: 11-06-2025**

To, 1. Smt. Rakhi Solanki W/o Late Shri Devendra Singh R/O 118, Murla Vihar, Shahganj, Deoratha Agra - 282010, 2. Shri. Swapnil Solanki S/o Late Shri Devendra Singh R/O 118, Murla Vihar, Shahganj, Deoratha Agra - 282010, 3. Smt. Anushka Solanki S/o Late Shri Devendra Singh R/O 118, Murla Vihar, Shahganj, Deoratha Agra - 282010

**Sub: Identification of Legal Heirs and Clearing Loan Dues of the Borrower - Shri Devendra Singh S/o Shri Niranjan Singh Solanki, Withdrawal of Sale Notice Dated 30.05.2025, linked to the account of M/s Saai Infrashousing Pvt Ltd**

This is to bring to your notice that it has been informed to us vide your S.A.419/2025 filed on 29.05.2025, served to our advocate on 02.06.2025 that Shri Devendra Singh S/o Shri Niranjan Singh Solanki has passed away on 04.03.2025. We express our deepest condolences for your loss. In view of the above circumstances, you are hereby requested to:

- Clear all outstanding dues against the aforementioned loan account within 7 days from the receipt of this notice.
- Submit a list of all legal heirs of Shri Devendra Singh S/O Shri Niranjan Singh Solanki along with supporting documentation, otherwise it shall be assumed that the only Legal Heirs are as follows: a) Smt. Rakhi Solanki W/o Late Shri Devendra Singh, b) Shri. Swapnil Solanki S/o Late Shri Devendra Singh, c) Smt. Anushka Solanki D/o Late Shri Devendra Singh
- Provide death certificate and other relevant documents establishing the date of demise.
- Provide Current Address of correspondence as the bank has taken possession of the property mentioned below on 04.06.2025.

Property No. 118, Murla Vihar, Dauretha, Agra in the name of Sri.Devendra Singh S/o Sri Madan Niranjan Singh Solanki, 167.22 sq. mtr., Boundaries: East- Property No. 119, West- Property No. 117, North- Road 30', South- Property No. 96

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences. Thanking you,

**Authorised Officer**

**कनरा बैंक Canara Bank**  
Regional Office 1 : 71, Nehru Nagar, M. G. Road, Agra

**Demand Notice**

**Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act 2002.**

Whereas at the request of you (below mentioned borrowers), Canara Bank has granted Credit Facility against schedule property creating security interest in favour of the Bank. The particulars of property mortgaged by you by way of deposit of title deeds creating security interest in favour of the Bank are mentioned hereunder. As you have failed to discharge the debt due to the Bank, the below mentioned loan account has been classified as Non-performing Asset as per the guidelines issued by the Reserve Bank of India. As the Demand Notice sent to you by Registered Post calling upon you to discharge the debt due to Bank were returned, un-served, we are issuing this notice through publication.

Name & Address of Borrower/ Mortgagee/Guarantor	Description of Property	Date of Demand Notice	Amount of Demand Notice (₹)
<b>Branch: Midhakur, Agra</b>			
<b>Borrower- 1.</b> Shri Jagdish Prasad S/o Fagun Ram, Add- 1- 287 Mohammadpur, Shastrapuram, Dehpora, Agra, Add- 2- C-15, Sector F1, Shastrapuram, Yojana Shastrapuram, Agra, 3. Shri Rajendra Kumar S/o Shri Karan Singh, Add-: H. No. 50B, Puneet Vihar Extension Dehpora, Paschimpur, Agra	Plot No C15, Sector F1, Shastrapuram Yojana, Lohamandi, Tehsil and District Agra, Area: 60 Sq mtr., Property in the name of Shri Jagdish Prasad S/o Shri Fagun Ram, Bounded as: East: Plot No C-16, West: Plot No C-14, North: B-Type Plots, South: 30' Wide Road	11.06.2025	15,23,706.96 + interest & Other Expenses
<b>Branch: M.G. Road, Agra</b>			
<b>Borrower- 1.</b> Smt. Vimla Devi W/o Shri Kamboj Singh Sharma, 2. Smt. Sunil Shukla S/o Shri Kamboj Singh Sharma, Add. of both- A-28 Balaji Enclave Nagla Albatya, Agra, 3. Any Other Legal Heir of Shri Kamboj Singh Sharma S/o Shri Pooran Chandra, Add. of all- Bhihawali Tehsil Kheragarh Agra	Residential House No. 50/BPK-247-248, Balaji Enclave (On Part of Kharsa No. 247 & 248), Nagla Albatya, Tehsil and District Agra, Area: 181.44 Sq mtr., Property in the name of Smt. Vimla Devi W/o Shri Kamboj Singh, Bounded as: East: House of Shri Vikas Sharma, West: Property of Shri Anvudha Chauhani, North: 25' Wid Rasta, South: Other's Property	11.06.2025	41,18,729.22 + interest & Other Expenses
<b>Borrower- 1.</b> Smt. Sarita W/o Shri Rajendra Chauhan, Add- 196/3 Deoratha, Agra, 2. Shri Mahesh Chand S/o Shri Budh Singh, Add. of both- 6/132 Nala Moti Katra Agra	House No. 196/3 Built on Plot No. 196, situated at Mauza Deoratha Tehsil and District Agra, Area: 41.80 Sq mtr., Property in the name of Smt Sarita W/o Shri Rajendra Chauhan, Bounded as: East: Rasta 8ft Wide, West: Land of Others, North: House No 196/4, South: House No 196/2	11.06.2025	9,63,820.87 + interest & Other Expenses
<b>Branch: Sikandra, Agra</b>			
<b>Borrower- 1.</b> M/S Shri Shiv Shakti Steel Traders, Prop.- Shri Ramesh Kumar S/o Shri Jay Singh, Add- 633/3, Bajrang Nagar, Sikandra, Agra, 2. Shri Ramesh Kumar S/o Shri Jay Singh, Add- 77 Bajrang Nagar, Opp KK Nagar Sikandra, Agra, 3. Shri Jay Singh S/o Shri Heera Singh, Add- House No. 197 Saraswat Para Salempur Farah, Mathura	House Built on Kharsa Number 197, situated at Salempur, Farah, Tehsil and District Mathura, Area: 21.021 Sq mtr., Property in the name of Shri Jay Singh S/o Shri Heera Singh, Bounded as: East: House of Murni Devi, West: 12' Wide Road, North: 14' Wide Road, South: Agri Land of Munna Lal	11.06.2025	15,04,877.14 + interest & Other Expenses
<b>Branch: Shastrapuram, Agra</b>			
<b>Borrower- 1.</b> M/S Faim Scrap Dealer, Prop.- Shri Kuresh S/o Nakim Kuresh, Add- Gauda Market, T.P. Nagar, Agra, 2. Shri Faim Kuresh S/o Shri Nakim Kuresh, 3. Smt. Muskaan Begum W/o Shri Nakim Kuresh, Add. of both- 6C/6G Ajad Nagar, Khandari, Agra	EMT of Commercial Shop Property, Situated at Kharsa No. 272, Mauza Azad Nagar, Halpawar Ward, Tehsil & Distt Agra, Area: 18.33 Sq mtr., Property in the name of Smt. Muskaan Begum W/o Shri Nakim Kuresh, Bounded as: East: 30' Wid Road, West: Property of Suresh Chand Gupta, North: 40' Wid Road, South: Owner Property	11.06.2025	5,41,242.62 + interest & Other Expenses
<b>Branch: Kacherighat, Agra</b>			
<b>Borrower- 1.</b> M/S Shri Ram Trading Company, Prop.- Shri Jayveer Singh S/o Shri Thakur Dass, Add- 121 Gopal Vihar Deori Road, Post Semri, Village Taal, Saimari, Agra, 2. Shri Jayveer Singh S/o Shri Thakur Dass, Add- Deori Road, Post Semri, Village Taal, Saimari, Agra, 3. Smt. Kiran Devi W/o Shri Jayveer Singh, Add- Deori Road, Post Semri, Village Taal, Saimari, Agra	1. Residential House Properly bearing on Kharsa No. 121 situated at Gopal Vihar, Mauza Semri, Tehsil and District Agra, Area: 83.32 Sq mtr., Property in the name of Smt. Kiran Devi W/o Shri Jayveer Singh, Bounded as: East: House of Ram Dulari, West: House of Sanjay, North: Rasta 10' Wide, South: Field of Gopal Singh 2. Plot bearing on Kharsa No. 121 situated at Gopal Vihar, Mauza Semri, Tehsil and District Agra, Area: 83.61 Sq mtr., Property in the name of Smt. Kiran Devi W/o Shri Jayveer Singh, Bounded as: East: Property of Murni Devi, West: Rasta 12' Wide, North: Plot of Sunil, South: Rasta 10' Wide	11.06.2025	25,38,720.10 + interest & Other Expenses

If you, the aforementioned persons fails to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of Publication of this notice, the bank will exercise all or any of the rights detailed under Sub-section (4) of section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice of the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other provisions of law.

**Date: 15-06-2025** **Place : Agra** **Authorised Officer**

**FORM A - PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India)  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of corporate debtor: ALOHA INTERNATIONAL Brewpub Private Limited
- Date of incorporation of corporate debtor: 9th July, 2019
- Authority under which corporate debtor is incorporated / registered: ROC Mumbai
- Corporate Identity No. of corporate debtor: U55209MH2019PTC327719
- Address of the registered office and principal office (if any) of corporate debtor: 503, Crystal Plaza, Opp.Softare Corporate Park, Chokoli, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400099
- Insolvency commencement date in respect of corporate debtor: 12th June, 2025
- Estimated date of closure of insolvency resolution process: 9th December 2025, being 180th day from insolvency commencement date
- Name and registration number of the insolvency professional acting as interim resolution professional: Orion Resolution & Turnaround Private Limited, Registration No. of IPR: IBI/IFE-0089/IPA-3/2023-24/50066. Registration No. as an IP - ICA/IFE/0016 Abhijit Gokhale, Authorized IP/ Director.
- Address and e-mail of the interim resolution professional, as registered with the Board: Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069. Registered Email Id: [ip@orionip.com](mailto:ip@orionip.com)
- Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: Orion Resolution & Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Building, No. 6 AK Road Next to Kohinoor Continental Mumbai -400069. Correspondence Email ID: [crp.aibp@gmail.com](mailto:crp.aibp@gmail.com)
- Last date for submission of claims: 26th June, 2025
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not applicable
- Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): Not applicable
- (a) Relevant Forms and are available at: (a) Web link <https://ibi.gov.in/en/home/downloads> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED vide order no. RCR/IB/27/INS/2024 Dated 12<sup>th</sup> June, 2025. The creditors ALOHA INTERNATIONAL BREWPUB PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26<sup>th</sup> June, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA/Not applicable).

**Submission of false or misleading proofs of claim shall attract penalties** Sd/-  
**Date: 15<sup>th</sup> June, 2025** **Place: Mumbai,**  
Abhijit Gokhale, Authorised IP/ Director,  
Orion Resolution & Turnaround Private Limited  
Interim Resolution Professional of Aloha International Brewpub Private Limited  
Registration No. of IPR: IBI/IFE-0089/IPA-3/2023-24/50066  
Registration No. as an IP - ICA/IFE/0016  
Registered Address: 811.8th Floor, Meadows, Sahar Plaza Complex, Opp. J B Nagar/ Chakala Metro Station, Andheri - Kurla Road, Andheri East, Mumbai - 400069.  
Registered Email Id of IPR: [ip@orionip.com](mailto:ip@orionip.com)  
Process specific e-mail ID for correspondence: [crp.aibp@gmail.com](mailto:crp.aibp@gmail.com)  
AFA valid upto 31st December, 2025

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GREENOCARE ENGINEERING PRIVATE LIMITED (FORMERLY PRESSMACH ENGINEERS PRIVATE LIMITED) ENGAGED IN MANUFACTURE OF PREFAB BASED PRODUCTS VIZ., OFFICES, ACCOMMODATION, E-HOUSES, BIO-TOILETS (Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016)**

**S.NO. RELEVANT PARTICULARS PARTICULARS FURNISHED**

- Name of the Corporate Debtor along with PAN and CIN: M/s Greenocare Engineering Private Limited (formerly Pressmach Engineers Private Limited) PAN: ANCP0942Z  
CIN: U74900TN2015PTC099992
- Address of the registered Office: Registered office: No. 55 First Floor, Kamraj Avenue First Street, Kasturba Nagar, Adyar, Chennai 600020 Tamil Nadu  
Factory and Principal place of business: 124 A/2, Sirunalur Village, Potambakkam Post, Madurathakam Taluk, Chengalpatt District - 603309 Tamil Nadu
- URL of website: Not available
- Details of place where majority of fixed assets are located: 124 A/2, Sirunalur Village, Potambakkam Post, Madurathakam Taluk, Chengalpatt District - 603309 Tamil Nadu
- Installed capacity of main products/ services: 300 tonnes to 400 tonnes
- Quantity and value of main products /services sold in last financial year: Rs 397.79 Lakhs as at 31.3.2024
- No. of employees/workmen: Nil
- Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL: Details can be sought by sending request to Resolution Professional at [crp.greenocare@gmail.com](mailto:crp.greenocare@gmail.com)
- Eligibility for resolution applicants u/s 25(2)(h) of the code is available at URL: Details can be sought by sending request to Resolution Professional at [crp.greenocare@gmail.com](mailto:crp.greenocare@gmail.com)
- Last date for receipt of expression of interest: 30th June, 2025
- Date of issue of provisional list of prospective resolution applicants: 10th July, 2025
- Last date for submission of objection to provisional list: 15th July, 2025
- Date of issue of final list of prospective resolution applicants: 25th July, 2025
- Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants: 30th July, 2025
- Last date for submission of resolution plan: 29th August, 2025
- Process email id to submit expression of interest: [crp.greenocare@gmail.com](mailto:crp.greenocare@gmail.com)
- Details of Corporate Debtor's registration status as MSME: No information available

**Date : 14.06.2025** **Place: Chennai** **Sd/-**  
JAYASHREE S IYER  
Resolution Professional of Greenocare Engineering Private Limited under CIRP (Formerly Pressmach Engineers Private Limited) IBI/PA-002/IP-N00743/2018-2019/12211  
AFA A2/12211/02/311225/203672 valid upto 31.12.2025  
Correspondence address: 13/6 Corporation Colony, Rangarajapuram 2nd Street, Kodambakkam, Chennai 600024. Email: [jayashree2505@gmail.com](mailto:jayashree2505@gmail.com)

Demand Notice Dated.	Symbolic Possession Date - 09th June, 2025
1	08-04-2024
Name of Borrower(S) and (Co-borrower(S))	Mr. Gursewak Singh And Mrs. Parmjeet Kaur
Loan Account Number	DRBLBAT0509828
Total Outstanding Amount.	Rs.6,01,079/- (Rupees Six Lakh One Thousand Seventy-Nine Only) as on 08th April 2024
Description of The Immovable Property	All Piece And Parcel Of Land Measuring 20' X 60' I.E. 04 Marlas, 04 Sarsahi, Which is 40/287 Share Of Land Measuring 01 Kanals 11, Marlas, 8 Sarsahi, Compained In Kharsa No. 5/112/2 Min (0-4-1), 5/13/16 Min